GOVERNMENT OF KERALA Law (Legislation-H) Department

NOTIFICATION

No. 24930/Leg. H1/2015/Law.

Dated, Thiruvananthapuram, 13th Makaram, 1191
7th Magha, 1937.

In pursuance of clause (3) of Article 348 of the Constitution of India, the Governor of Kerala is pleased to authorise the publication in the Gazette of the following translation in English language of the Non-Resident Keralites' Welfare (Amendment) Act, 2015 (4 of 2016).

By order of the Governor,

D. Saju, Special Secretary (Law). [Translation in English of "2015-ലെ പ്രാവാസി കേരളീയരുടെ ക്ഷേമ (ഭേദഗതി) ആക്റ്റ്" published under the authority of the Governor.]

ACT 4 OF 2016

THE NON-RESIDENT KERALITES' WELFARE (AMENDMENT) ACT, 2015

An Act to amend the Non-Resident Keralites' Welfare Act, 2008.

Preamble.—WHEREAS, it is expedient to amend the Non-Resident Keralaites' Welfare Act, 2008 for the purpose hereinafter appearing;

BE it enacted in the Sixty-sixth Year of the Republic of India as follows:—

- 1. Short title and commencement.—(1) This Act may be called the Non-Resident Keralaites' Welfare (Amendment) Act, 2015.
- (2) It shall be deemed to have come into force on the 24th day of February, 2009.
- 2. Amendment of section 3.—In section 3 of the Non-Resident Keralaites' Welfare Act, 2008 (10 of 2009), (hereafter referred to as the principal Act), in sub-section (4), after clause (a), the following clause shall be inserted, namely:—
- "(aa) for the payment of pension to the members and deemed members who have become members of the fund after the completion of fifty-five years of age but before attaining sixty years of age and have remitted contribution for a period of not less than five years".
 - 3. Amendment of section 6.—In section 6 of the principal Act,—
- (i) in sub-section (1), for the figure and words, "55 years of age" the words, "sixty years of age" shall be substituted;

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- (ii) in sub-section (2), for the figure and words, "55 years of age" the words, "sixty years of age" shall be substituted;
- (iii) after sub-section (7), the following sub-section shall be added, namely:—
- "(8) The membership period of a member shall be from the date on which he enrolled as member in the Welfare Scheme to sixty years or the date on which he becomes eligible for pension, whichever is later.".
- 4. Amendment of section 8.—In section 8 of the principal Act, in sub-section (1), for the words, "fifty-five years of age" the words, "sixty years of age" shall be substituted.
- 5. Validation.—Notwithstanding anything contained in the principal Act and Rules and Scheme made thereunder, within the period from 24th February, 2009 to the date on which the Act has been published in the Gazette, all the proceedings with respect to the granting of membership and issue of benefits thereunder to any person who has completed 55 years of age but submitted application for membership in the Fund before completing 60 years of age and the membership and benefits given as such shall be deemed to have been validly taken and issued under the principal Act as amended by this Act and any action taken with regard to this shall not be challenged before any courts or other authorities.